

ITEM NO.12

Court 3 (Video Conferencing)

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10719/2020

(Arising out of impugned final judgment and order dated 23-07-2020 in WPIL No. 174/2019 passed by the High Court Of Andhra Pradesh At Amravati)

ALLA RAMA KRISHNA REDDY

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

(IA No.89333/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.89334/2020-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.90474/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Prashant Bhushan, Adv.  
Mr. D.V. Raghu Vamsy, Adv.  
Ms. Aruna Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application seeking exemption from filing certified copy of the impugned order is allowed.

Issue notice.

*Dasti* service, in addition, is permitted.

Liberty to serve standing counsel for the State is granted.

List on Monday, the 23<sup>rd</sup> November, 2020.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER